

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 08/81 SCHEDULED TO BE HELD ON 17.07.2012 BUT ACTUALLY HELD ON 26.07.2012.

The Meeting No. 08/81 of Norms Committee-II was held on 26.07.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri B.D.Ghosh, Addl. I.A. | MOS |
| 2. | Shri K.K.Funda, AD, | MSME |
| 3. | Shri S.K.Jain, D.O. | DIPP |
| 4. | Shri Parveen Sharma, Dy. DG | DGFT |
| 5. | Shri Raman Kumar, FTDO | DGFT |

1	Case No.:9/2/81-ALC2/2012	Party Name:SRI KALISWARI METAL POWDERS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM13/	RLA File :35/24/040/00046/AM09/	Lic.No/Date:3510025459 22.12.2008	Defer Date:28.08.2012
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 28.08.2012.				

2	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:
Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 3410026960 dtd 05.05.2010 ratified in NC M.No. 32/81 dtd 25.10.2011 as under:- Taking clue from SION C-1575/1627 the import of Copper revert is allowed as 1.05 kg/kg content in export product with 5% wastage. R/A may take suitable consequential action accordingly.				

3	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(13)/2006-TW dated 20.06.2012 as under:-				

The entitlement of stainless steel melting scrap has been calculated in terms of SION C-525 and C-524. The firm is allowed to import 207 M.T. of stainless steel melting scrap of grade AISI-304 against export of 300 MT of SS Rounds/Flats/Hexagons/Angles/Bars of same grade.
R/A may take suitable consequential action accordingly.

4	Case No.: 13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:28.08.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

5	Case No.: 10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:28.08.2012
	Decision : NC observed that comments of DOT is awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

6	Case No.: 9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(4)/2011-IPHW dated 29.07.2011 as under:- 1. Import item at S. No. 1 : As applied by the firm 2. Import item at S. No. 2 : As applied for by the firm on net to net basis 3. Import item at S. no. 3 : On net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

7	Case No.: 2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:28.08.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

8	Case No.: 8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:28.08.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

9	Case No.: 8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed

	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:28.08.2012											
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 28.08.2012.															
10	Case No.: 20/20/81-ALC2/2011	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved											
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date:											
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.07.2012 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as 3178.3 Kgs. inclusive of 1 % wastage 2. Quantity of import item at Sl.No.2 may be allowed as 44102 Kgs. inclusive of 2 % wastage. 3. Quantities of import items at Sl.No. 3 & 4 may be allowed as 5042 Kgs. & 1890 Kgs. respectively inclusive of 5 % wastage R/A may take suitable consequential action accordingly.														
11	Case No.: 18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed											
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date:28.08.2012											
	Decision : : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.08.2012.														
12	Case No.: 1/33/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed											
	HQ File :01/81/050/00269/AM12/	RLA File :03/94/040/00471/AM12/	Lic.No/Date:0310650684 26.08.2011	Defer Date:28.08.2012											
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 28.08.2012.														
13	Case No.: 4/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved											
	HQ File :01/81/050/00220/AM12/	RLA File :03/94/040/00472/AM12/	Lic.No/Date:0310653258 13.09.2011	Defer Date:28.08.2012											
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(17)/2012/TSW(B)/87 dtd 05.03.2012 as under:- Export Product : Stator Core Laminations – 3 set. (each set weighting 60,839 kg). Import Items : <table><tr><th>Sl. No.</th><th>Item</th><th>Quantity recommended</th><th>Remarks</th></tr><tr><td>1.</td><td>Electrical Steel Coil with coating</td><td>1,98,612 kg including 10% wastage</td><td>No justification furnished for higher wastage claimed by the firm</td></tr><tr><td>2 & 3.</td><td>I-duct Spacer and Electrical Steel Coil without coating</td><td>Deleted</td><td>Ventilation lamination has not been shown in the export product and material balancing statement of Stator Core Lamination enclosed</td></tr></table>				Sl. No.	Item	Quantity recommended	Remarks	1.	Electrical Steel Coil with coating	1,98,612 kg including 10% wastage	No justification furnished for higher wastage claimed by the firm	2 & 3.	I-duct Spacer and Electrical Steel Coil without coating	Deleted
Sl. No.	Item	Quantity recommended	Remarks												
1.	Electrical Steel Coil with coating	1,98,612 kg including 10% wastage	No justification furnished for higher wastage claimed by the firm												
2 & 3.	I-duct Spacer and Electrical Steel Coil without coating	Deleted	Ventilation lamination has not been shown in the export product and material balancing statement of Stator Core Lamination enclosed												

with the application does not show these inputs.

R/A may take suitable consequential action accordingly.

14	Case No.:4/33/81-ALC2/2011	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(FORMERLY KNOWN	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	Defer Date:28.08.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			
15	Case No.:1/45/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM12/	RLA File :04/24/040/00193/AM12/	Lic.No/Date:0410128803 30.09.2011	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			
16	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			
17	Case No.:3/45/81-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00419/AM12/	RLA File :09/24/040/00297/AM12/	Lic.No/Date:0910049344 14.10.2011	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			
18	Case No.:7/45/81-ALC2/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00423/AM12/	RLA File :34/24/040/00167/AM12/	Lic.No/Date:3410032233 18.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 3410026960 dtd 05.05.2010 ratified in NC M.No. 32/81 dtd 25.10.2011 and as per comments received from MSME vide their U.O. No. 30(127)/2011-ME dated 28.5.2012 as under:- Taking clue from SION C-1575/1627 the import of Copper revert is allowed as 1.05 kg/kg content in export product with 5% wastage. R/A may take suitable consequential action accordingly.			
19	Case No.:2/39/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM12/	RLA File :03/95/040/00695/AM12/	Lic.No/Date:0310667844 29.11.2011	Defer Date:28.08.2012

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

20	Case No.:33/8/81-ALC2/2012	Party Name:RELIABLE ENGINEERING INDUSTRIES	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00156/AM13/	RLA File :50/24/040/00008/AM12/	Lic.No/Date:5010001097 02.12.2011	Defer Date:28.08.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 28.08.2012.			

21	Case No.:20/45/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00436/AM12/	RLA File :07/24/040/00360/AM12/	Lic.No/Date:0710084624 13.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(40)/2012-IPHW dated 12.06.2012 as under:- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

22	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:28.08.2012
	Decision : NC observed that comments of M/o Defence is awaited and decided to send a reminder to MOD to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

23	Case No.:33/45/81-ALC2/2011	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00449/AM12/	RLA File :05/23/040/00352/AM12/	Lic.No/Date:0510311049 13.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.07.2012 as under:- - Words “ PVC Insulated, Armoured, 600V” may be suffixed with the description of export products from S.No.1 to 4. - Word “Un-armoured” may be deleted from the description of export products from Sl. No. 5 to 14. - Net weights of 9017 Kgs., 9456 Kgs., 35520 Kgs., 3978 Kgs., 4697 Kgs., 36800 Kgs., 32640 Kgs., 9466 Kgs., 11455 Kgs., 72274 Kgs., 15280 Kgs., 8578 Kgs., 5698 Kgs. & 2620 Kgs. may be specified with the quantities of export products from S.No. 1 to 14 respectively. - Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 14. - Quantity of import item at S.No.2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from S.No. 1 to 14. - Quantity of import item at S.No.3 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from S.No. 1 to 14. - Quantity of import item at S.No.4 i.e. Galvanised steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products from S.No. 1 to 14 - Quantity of import item at S.No.5 i.e. Thermothal Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 1 to 4 R/A may take suitable consequential action accordingly.			

24	Case No.:15/45/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00431/AM12/	RLA File :05/24/040/00329/AM12/	Lic.No/Date:0510311720 19.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(121)2011-ME dated 10.7.12 and subject to the firm obtaining necessary statutory clearances from other Deptt., as under:-			

	The import of Remelted Lead Ingot (containing 96.7796 % lead) is allowed as 1545 MT with 3% wastage. The nomenclature of the export product is modified as Lead Ingots 99.97 % purity (Refined Lead). R/A may take suitable consequential action accordingly.		
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25	Case No.:29/45/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00445/AM12/	RLA File :11/24/040/00048/AM12/	Lic.No/Date:1110026491 26.12.2011	Defer Date:28.08.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

26	Case No.:37/45/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00453/AM12/	RLA File :03/95/040/00820/AM12/	Lic.No/Date:0310674236 03.01.2012	Defer Date:28.08.2012
	Decision : NC observed that reply of the firm has still awaited despite two reminders hence decided to send final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 28.08.2012.			

27	Case No.:8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:28.08.2012
	Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

28	Case No.:17/45/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00433/AM12/	RLA File :31/83/040/00189/AM12/	Lic.No/Date:3110052357 11.01.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			

29	Case No.:6/51/81-ALC2/2011	Party Name:3A COMPOSITES INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00493/AM12/	RLA File :03/95/040/00222/AM12/	Lic.No/Date:0310676102 11.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.07.2012 as under:- 1. Description of export product may be modified as " Aluminium Composite Panel 4 mm Thk. with 0.5 mm Aluminium Sheet, width 1250mm/1500mm/1575 mm". 2. Net weight of export product may be specified as 566000 Kgs. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 278100 Kgs. inclusive of 3 % wastage. 4. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 255000 Kgs on net to net basis as claimed by the firm 5. Quantities of import items at Sl. No.3 & 4 may be allowed as applied for i.e. 11300 Kgs & 7200 Kgs. respectively inclusive of 3 % wastage as claimed by the firm. R/A may take suitable consequential action accordingly.			

30	Case No.:20/51/81-ALC2/2011	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00507/AM12/	RLA File :05/24/040/00356/AM12/	Lic.No/Date:0510314126	Defer Date:

11.01.2012

Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M No. 46011/49/2006-PC-II dated 9.7.2012 as under:-

Item to be Exported	Quantity
Automotive Plastic components/ parts i.e. BETAGIER/ UMLINKHEBEL/ SCHIEBER/ BOBBIN/ GRUNPLATTE/ ABDECKKAPE	1 No.
Raw-material recommended for Import	Quantity
Relevant Polyamide- 46/ Polyamide- 66 Resin/ compound	1.05 kg/kg. content is in the export product

R/A may take suitable consequential action accordingly.

31	Case No.: 16/51/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00503/AM12/	RLA File :05/23/040/00396/AM12/	Lic.No/Date:0510314422 13.01.2012	Defer Date:28.08.2012
	Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

32	Case No.: 9/51/81-ALC2/2011	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00496/AM12/	RLA File :06/24/040/00037/AM12/	Lic.No/Date:0610025642 24.01.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			

33	Case No.: 20/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00020/AM13/	RLA File :05/23/040/00435/AM12/	Lic.No/Date:0510317273 10.02.2012	Defer Date:28.08.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

34	Case No.: 34/3/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00062/AM13/	RLA File :13/24/040/00047/AM12/	Lic.No/Date:1310038800 16.02.2012	Defer Date:28.08.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 28.08.2012.			

35	Case No.: 8/2/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00008/AM13/	RLA File :03/95/040/00993/AM12/	Lic.No/Date:0310683187 23.02.2012	Defer Date:28.08.2012
	Decision : NC observed that reply of the firm has still awaited despite two reminders hence decided to send final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 28.08.2012.			

36	Case No.:12/2/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00012/AM13/	RLA File :03/94/040/00892/AM12/	Lic.No/Date:0310683262 24.02.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 28.08.2012.			
37	Case No.:21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:28.08.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			
38	Case No.:18/2/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM13/	RLA File :05/24/040/00435/AM12/	Lic.No/Date:0510318983 28.02.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			
39	Case No.:6/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00006/AM13/	RLA File :34/24/040/00264/AM12/	Lic.No/Date:3410033396 05.03.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			
40	Case No.:15/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			
41	Case No.:17/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM13/	RLA File :34/24/040/00265/AM12/	Lic.No/Date:3410033397 05.03.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			
42	Case No.:39/8/81-ALC2/2012	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00162/AM13/	RLA File :03/95/040/00687/AM12/	Lic.No/Date:0310685676 12.03.2012	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.07.2012 as under:-
Taking clue from SIONs C-206 & C-1323, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kg./Kg. content in the export product
2. Quantity of import item at Sl. No. 2 may be allowed upto 5% of FOB value of exports.

R/A may take suitable consequential action accordingly.

43	Case No.: 26/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00026/AM13/	RLA File :61/24/040/00076/AM12/	Lic.No/Date:6110000794 13.03.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.08.2012.			

44	Case No.: 19/2/81-ALC2/2012	Party Name:SWASTIK INDUSTRIES	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00019/AM13/	RLA File :05/24/040/00462/AM12/	Lic.No/Date:0510320619 21.03.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.08.2012.			

45	Case No.: 23/2/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00023/AM13/	RLA File :04/24/040/00340/AM12/	Lic.No/Date:0410134907 21.03.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.08.2012.			

46	Case No.: 29/8/81-ALC2/2012	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00152/AM13/	RLA File :05/23/040/00509/AM12/	Lic.No/Date:0510320558 21.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.07.2012 as under:- Advance Authorisation may be ratified as under on repeat basis as per A. A. No. 0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010: 1. Description of export products at Sl. No. 1 & 2 may be modified as under:			

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	6844850
	250 MCM	

	AWG 4\0	
	AWG 3\0	
	AWG 2\0	
	AWG 1\0	
	AWG 1	
	AWG 2	
	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	65000

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V

Size of Cable	CC Rod/ Wire (Kgs/Km)	Copper PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product

		product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product
R/A may take suitable consequential action accordingly.		

47	Case No.:26/8/81-ALC2/2012	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Transfer
	HQ File :01/81/050/00149/AM13/	RLA File :05/23/040/00519/AM12/	Lic.No/Date:0510321120 27.03.2012	Defer Date:
	Decision :NC decided to transfer the case to NC-I as export product is auto parts.			

48	Case No.:20/8/81-ALC2/2012	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:8/81-ALC2/2012	Status:Deferred and Re-
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			17.07.2012	indexed
	HQ File :01/81/050/00143/AM13/	RLA File :05/23/040/00510/AM12/	Lic.No/Date:0510321390 29.03.2012	Defer Date:28.08.2012
	Decision : : As per recommendation of representative of MSME present in the meeting NC decided to send a letter to firm to provide following information:- 1. There are 08-export products and 31 imported inputs have been asked against these. Break up details of inputs (inclusive indigenous if any) separately for each export product, along with their weight/size etc for both export item as well as imported input. 2. Size and specification of each export product as well as imported inputs used for these separately for each export product. 3. Use of sealant and justification of their qty as these are used in kg as well as in numbers, please clarify. 4. Weight of each export product and material balancing thereof. 5. Process of manufacturing and details/Content of each item in export product. 6. Export product wise requirement of imported input indicating wastage if any and reason to claim wastage. 7. Details(Specifications/Size) of Aluminium Composite materials. The case stands deferred and to be relisted on 28.08.2012.			

49	Case No.:27/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM13/	RLA File :05/23/040/00539/AM12/	Lic.No/Date:0510321565 30.03.2012	Defer Date:28.08.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.			

50	Case No.:3/2/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00003/AM13/	RLA File :31/83/040/00254/AM12/	Lic.No/Date:3110053655 04.04.2012	Defer Date:28.08.2012
	Decision : As per recommendation of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 4, 11 of SDF export product wise. The case stands deferred and to be re-listed on 28.08.2012.			

51	Case No.:30/3/81-ALC2/2012	Party Name:SHARP WIRE INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00058/AM13/	RLA File :04/24/040/00330/AM12/	Lic.No/Date:0410135326 04.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.07.2012 as under:- Taking clue from SION C-1172, Advance Authorization may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as 10530 Kgs. inclusive of 8 % wastage. 2. Quantity of import item at Sl.No.2 may be allowed as 5512.5 Kgs. inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

52	Case No.:27/2/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00027/AM13/	RLA File :31/83/040/00003/AM13/	Lic.No/Date:3110053711 10.04.2012	Defer Date:28.08.2012

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 28.08.2012.

53	Case No.: 22/8/81-ALC2/2012	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00145/AM13/	RLA File :05/24/040/00400/AM12/	Lic.No/Date:0510321897 10.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.07.2012 as under:- Taking clue from SION C-1, Advance Authorization may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 10.849 MT inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

54	Case No.: 28/2/81-ALC2/2012	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00028/AM13/	RLA File :03/95/040/01076/AM12/	Lic.No/Date:0310690446 12.04.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.08.2012.			

55	Case No.: 32/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00155/AM13/	RLA File :31/83/040/00004/AM13/	Lic.No/Date:3110053746 13.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. dated 19.7.2012 as under:- <u>Export Item and Quantity.</u> CRGO slit coils of width maximum 300 mm, Quantity 20,000 kg as applied. <u>Import item and Quantity.</u> Cold Rolled Grain Oriented Steel Coils of width 600 mm and above of relevant grade, quantity 20,300 kg @ 1.015 kg/kg of exports. The words "Magnetic" is to be deleted from the description of import. R/A may take suitable consequential action accordingly.			

56	Case No.: 13/8/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00136/AM13/	RLA File :34/24/040/00007/AM13/	Lic.No/Date:3410033888 17.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- Total net weight of export product may be modified as 718 MT. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under: 1. Words ' of relevant grade" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 720.58 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Epoxy Powder(FBE) may be allowed as 2420 Kgs inclusive of 5 % wastage.			

	3. Quantity of import item at Sl.No. 3 viz. Adhesive may be allowed as applied for i.e. 2013.84 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Polyethylene may be allowed as 26505 Kgs inclusive of 5 % wastage. 5. Words “ Welding Flux” may be deleted from the description of import item at Sl. No. 5. 6. Quantities of import items at Sl. No. 5 may be allowed within 4% of fob value of exports as claimed by the firm. R/A may take suitable consequential action accordingly.
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57	Case No.: 25/8/81-ALC2/2012	Party Name:JOTINDRA STEEL & TUBES LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00148/AM13/	RLA File :05/23/040/00540/AM12/	Lic.No/Date:0510322513 19.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- - Word “ASTM Standard” may be suffixed with the description of export product. - Word’ relevant” may be prefixed with the description of import item at Sl. No. 1. - Quantity of import item at S.No. 1 may be allowed as applied for i.e. 962.5 MT on net to net basis. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 37.5 MT as per Engineering Table 10. R/A may take suitable consequential action accordingly.			

58	Case No.: 23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Case Added
	HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 28.08.2012.			

59	Case No.: 44/8/81-ALC2/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Case Added
	HQ File :01/81/050/00167/AM13/	RLA File :03/95/040/00008/AM13/	Lic.No/Date:0310691963 24.04.2012	Defer Date:
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information:- SI No. 3,4,5 & 11 of SDF The case stands deferred and to be relisted on 28.08.2012.			

60	Case No.: 32/3/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Withdraw
	HQ File :01/81/050/00060/AM13/	RLA File :03/95/040/00070/AM13/	Lic.No/Date:0310692355 26.04.2012	Defer Date:
	Decision : The above case is treated as withdrawn as per firm’s request vide letter dtd 15.05.2012. RA to examine the case whether case covered under para 4.7.1 of HBP vol-I or not.			

61	Case No.: 33/3/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Withdraw
	HQ File :01/81/050/00061/AM13/	RLA File :03/95/040/00063/AM13/	Lic.No/Date:0310692358 26.04.2012	Defer Date:
	Decision : The above case is treated as withdrawn as per firm’s request vide letter dtd 15.05.2012. RA to examine the case whether case covered under para 4.7.1 of HBP vol-I or not.			

62	Case No.: 8/8/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:8/81-ALC2/2012	Status: Case Added
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			17.07.2012	
	HQ File :01/81/050/00131/AM13/	RLA File :04/24/040/00338/AM12/	Lic.No/Date:0410135888 26.04.2012	Defer Date:
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME. The case stands deferred and to be relisted on 28.08.2012.			

63	Case No.:24/8/81-ALC2/2012	Party Name:SACHIN TRADING COMPANY	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Case Added
	HQ File :01/81/050/00147/AM13/	RLA File :05/24/040/00035/AM13/	Lic.No/Date:0510323282 26.04.2012	Defer Date:
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME. The case stands deferred and to be relisted on 28.08.2012.			

64	Case No.:36/3/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Withdraw
	HQ File :01/81/050/00064/AM13/	RLA File :03/95/040/00064/AM13/	Lic.No/Date:0310692528 27.04.2012	Defer Date:
	Decision : The above case is treated as withdrawn as per firm's request vide letter dtd 15.05.2012. RA to examine the case whether case covered under para 4.7.1 of HBP vol-I or not.			

65	Case No.:37/3/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Withdraw
	HQ File :01/81/050/00065/AM13/	RLA File :03/95/040/00065/AM13/	Lic.No/Date:0310692532 27.04.2012	Defer Date:
	Decision : The above case is treated as withdrawn as per firm's request vide letter dtd 15.05.2012. RA to examine the case whether case covered under para 4.7.1 of HBP vol-I or not.			

66	Case No.:38/3/81-ALC2/2012	Party Name:SUPER IMPEX.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00066/AM13/	RLA File :03/95/040/01062/AM12/	Lic.No/Date:0310692702 30.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed on net to net basis R/A may take suitable consequential action accordingly.			

67	Case No.:39/3/81-ALC2/2012	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00067/AM13/	RLA File :31/83/040/00014/AM13/	Lic.No/Date:3110054009 01.05.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 28.08.2012.			

68	Case No.:4/8/81-ALC2/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Case Added
	HQ File :01/81/050/00127/AM13/	RLA File :04/24/040/00001/AM13/	Lic.No/Date:0410136015 01.05.2012	Defer Date:
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME. The case stands deferred and to be relisted on 28.08.2012.			

69	Case No.: 14/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Case Added
	HQ File :01/81/050/00137/AM13/	RLA File :05/23/040/00019/AM13/	Lic.No/Date:0510323890 03.05.2012	Defer Date:
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.			

70	Case No.: 21/8/81-ALC2/2012	Party Name:GLOBAL OVERSEAS	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Case Added
	HQ File :01/81/050/00144/AM13/	RLA File :05/23/040/00029/AM13/	Lic.No/Date:0510324256 09.05.2012	Defer Date:
	Decision : As per recommendation of representative of MSME present in the meeting NC decided to send a letter to firm to provide following information:- 1. Details and number of the product to be exported i.e size, specification along with photo/literature etc. 2. Manufacturing activities to be carried out on imported inputs. 3. Process of manufacturing the export product, and use of indigenous items/material on the export product with their weight/nos etc. 4. Value addition is less than 15%. The case stands deferred and to be relisted on 28.08.2012.			

71	Case No.: 28/8/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Case Added
	HQ File :01/81/050/00151/AM13/	RLA File :10/24/040/00003/AM13/	Lic.No/Date:1010049548 09.05.2012	Defer Date:
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 28.08.2012.			

72	Case No.: 17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Case Added
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 28.08.2012.			

73	Case No.: 1/5/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00068/AM13/	RLA File :03/94/040/00083/AM13/	Lic.No/Date:0310694223 11.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- 1.Quantities of import items at Sl. No. 1 & 2 may be allowed as 509.2 MT & 432.8 MT respectively inclusive 2% wastage. 2. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 76.5 MT inclusive 2 % wastage 3 Quantity of import item at Sl. No. 4 may be allowed as 252.4 MT inclusive 1 % wastage. R/A may take suitable consequential action accordingly.			

74	Case No.: 2/5/81-ALC2/2012	Party Name:INNOVENTIVE INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00069/AM13/	RLA File :31/83/040/00013/AM13/	Lic.No/Date:3110054197 11.05.2012	Defer Date:28.08.2012

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 28.08.2012.

75	Case No.: 11/8/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00134/AM13/	RLA File :34/24/040/00042/AM13/	Lic.No/Date:3410034131 15.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- - Words ' of relevant grade" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 28171.11 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 110806.39 Kgs.. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder(FBE) may be allowed as 214651 Kgs inclusive of 5 % wastage - Quantity of import item at Sl.No. 4 viz. Epoxy Powder(ARO) may be allowed as 2332 Kgs inclusive of 5 % wastage. - Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

76	Case No.: 12/8/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00135/AM13/	RLA File :34/24/040/00043/AM13/	Lic.No/Date:3410034132 15.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- - Words ' of relevant grade" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 28171.11 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 110806.39 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder(FBE) may be allowed as 214651 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl.No. 4 viz. Epoxy Powder(ARO) may be allowed as 2332 Kgs inclusive of 5 % wastage. - Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

77	Case No.: 42/8/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00165/AM13/	RLA File :03/95/040/00102/AM13/	Lic.No/Date:0310694893 16.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- - Words " Aluminium Conductors 6/5.04 mm & 10/5.03 mm" may be suffixed with the description of export product. - Net weight of export product may be specified as 100443 Kgs. - Quantity of import item at Sl. No. 1 may be allowed as 93936 Kgs. inclusive of 4 % wastage taking clue from SION C-1. - Quantity of import item at Sl. No.2 may be allowed as 7980 Kgs on net to net basis. R/A may take suitable consequential action accordingly.			

78	Case No.: 7/8/81-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00130/AM13/	RLA File :04/24/040/00358/AM12/	Lic.No/Date:0410136480 17.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- Advance Authorisation may be ratified as applied for on repeat basis as per Advance Authorisation No. 0410127031 dated 10.08.2011 ratified in NC meeting dated 27/03/2012. R/A may take suitable consequential action accordingly.			

79	Case No.:43/8/81-ALC2/2012	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00166/AM13/	RLA File :03/95/040/00050/AM13/	Lic.No/Date:0310695084 17.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- - Quantities of import items from Sl. Nos.1 to 7 may be allowed as 3150 Mtrs., 2100 Mtrs., 2100 Mtrs., 2100 Mtrs., 525 Mtrs., 1050 Mtrs. & 1050 Mtrs. respectively inclusive of 5 % wastage. - Quantity of import item at Sl. No.8 may be allowed on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly.			

80	Case No.:5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:28.08.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 28.08.2012.			

81	Case No.:6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:28.08.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 28.08.2012.			

82	Case No.:16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288 18.05.2012	Defer Date:28.08.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 28.08.2012.			

83	Case No.:19/8/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00142/AM13/	RLA File :05/24/040/00053/AM13/	Lic.No/Date:0510325285 18.05.2012	Defer Date:28.08.2012
	Decision : NC observed that the case is under examination at DHI and decided to also forward the case to DIT. The case stands deferred and to be relisted on 28.08.2012.			

84	Case No.:9/8/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00132/AM13/	RLA File :34/24/040/00046/AM13/	Lic.No/Date:3410034167 21.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- Taking clue from SION at Sl. No. C-1291, Advance Authorization may be ratified as under: - Words ' of relevant grade" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 6880.4 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as 27063 Kgs. inclusive of 5 % wastage. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder(FBE) may be allowed as 12776 Kgs. inclusive of 5 % wastage.			

4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as applied for i.e. 11914.65 Kgs. inclusive of 5 % wastage.
5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 163496 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 6 viz. Internal Epoxy Lining may be allowed as 29566 Litres inclusive of 5 % wastage
7. Quantities of import items at Sl. No. 7 may be allowed within 2 % of fob value of exports as applied for by the firm .

R/A may take suitable consequential action accordingly.

85	Case No.:10/81-ALC2/2012	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00133/AM13/	RLA File :34/24/040/00037/AM13/	Lic.No/Date:3410034169 21.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- 1. Taking clue from SION C-1422, quantity of import item may be allowed as applied for i.e. 9200 Kgs. on net to net basis. R/A may take suitable consequential action accordingly.			

86	Case No.:15/81-ALC2/2012	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00138/AM13/	RLA File :05/23/040/00050/AM13/	Lic.No/Date:0510325493 21.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per A.A.No. 0510318472 dated 23.02.2012 ratified in NC meeting dated 22/05/2012: 1. Net weight of export product may be specified as 42936 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 37875 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 365400 Meters inclusive of 1.5% wastage. 4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 22,50,000 Nos. & 7,50,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 91350 Meters inclusive of 1.5% wastage. 6. Quantity of import item at S.No.6 may be allowed as applied for i.e. 159.86 Kgs. inclusive of 1.5% wastage. R/A may take suitable consequential action accordingly.			

87	Case No.:36/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:28.08.2012
	Decision : As per recommendation of representative of MSME present in the meeting NC decided to send a letter to firm to provide following information:- 1.Details of the product to be exported i.e size, specification along with drawings etc. 2. Size and specifications of imported aluminum sheet. 3. Process of manufacturing the export product. 4. Use of any indigenous raw material/ component etc. 5. FOB and CIF Value of export product and imported inputs needs clarification as it is on very higher side against the qty shown in the application. The case stands deferred and to be relisted on 28.08.2012.			

88	Case No.:37/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
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HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:28.08.2012
Decision : As per recommendation of representative of MSME present in the meeting NC decided to send a letter to firm to provide following information:- 1.Details of the product to be exported i.e size, specification along with drawings etc. 2. Size and specifications of imported aluminum sheet. 3. Process of manufacturing the export product. 4. Use of any indigenous raw material/ component etc. 5. FOB and CIF Value of export product and imported inputs needs clarification as it is on very higher side against the qty shown in the application. The case stands deferred and to be relisted on 28.08.2012.			

89	Case No.:18/8/81-ALC2/2012	Party Name:VLOWN METTUBE PVT.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00141/AM13/	RLA File :05/24/040/00057/AM13/	Lic.No/Date:0510325612 23.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- Taking clue from SION C-1176, Advance Authorization may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as 1.06 Kgs./Kg. content in the export product. 2. Quantity of import item at Sl.No.2 may be allowed 1.05 Kgs./Kg. content in the export product. 3. Quantity of import item at Sl.No.3 may be allowed within 1 % of FOB value of exports. R/A may take suitable consequential action accordingly.			

90	Case No.:31/8/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00154/AM13/	RLA File :13/24/040/00013/AM13/	Lic.No/Date:1310039790 23.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- 1. Quantities of import items at Sl.No.1 & 2 may be allowed as 55080 Kgs. & 44880 Kgs. respectively inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

91	Case No.:41/8/81-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM13/	RLA File :03/94/040/00080/AM13/	Lic.No/Date:0310695847 23.05.2012	Defer Date:28.08.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 28.08.2012.			

92	Case No.:38/8/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00161/AM13/	RLA File :03/95/040/00046/AM13/	Lic.No/Date:0310696107 24.05.2012	Defer Date:28.08.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format-export product wise. 2. For net weight of components to be manufactured from import item at Sl. No. 1 to 3, 5 & 6 , details of components with net weights thereof may be indicated The case stands deferred and to be relisted on 28.08.2012.			

93	Case No.: 40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:28.08.2012
	Decision : NC decided to refer the case to DIT for examination and comments. The case stands deferred and to be relisted on 28.08.2012.			

94	Case No.: 30/8/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00153/AM13/	RLA File :13/24/040/00015/AM13/	Lic.No/Date:1310039890 30.05.2012	Defer Date:28.08.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information:- 1. SI No. 12 of SDF. The case stands deferred and to be relisted on 28.08.2012.			

95	Case No.: 35/8/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Approved
	HQ File :01/81/050/00158/AM13/	RLA File :02/24/040/00020/AM13/	Lic.No/Date:0210178032 30.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0210164755 dated 26.08.2011 ratified in Norms Committee Meeting No. 48/81 dated 14/02/2012: 1. Net weight of export product may be specified as 1540 Kgs. 2. Quantity of import item at SI.No.1 may be allowed as 304.4 Kgs. inclusive of 2% wastage. 3. Word “relevant” may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 105.9 Kgs.. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

96	Case No.: 3/8/81-ALC2/2012	Party Name:G - PLAST PVT.LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00126/AM13/	RLA File :32/24/040/00046/AM12/	Lic.No/Date:3210054882 01.06.2012	Defer Date:28.08.2012
	Decision : NC observed that the case is under examination at C&PC. The case stands deferred and to be relisted on 28.08.2012.			

97	Case No.: 34/8/81-ALC2/2012	Party Name:G - PLAST PVT.LTD.,	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00157/AM13/	RLA File :32/24/040/00047/AM12/	Lic.No/Date:3210054883 01.06.2012	Defer Date:28.08.2012
	Decision : NC observed that application of the firm is being forwarded to C&PC for commnts. The case stands deferred and to be relisted on 28.08.2012.			

98	Case No.: 1/8/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00124/AM13/	RLA File :03/94/040/00201/AM13/	Lic.No/Date:0310698600 14.06.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 28.08.2012.			

99	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 28.08.2012.			

100	Case No.:45/8/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM13/	RLA File :03/95/040/00083/AM13/	Lic.No/Date:0310699579 22.06.2012	Defer Date:28.08.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 28.08.2012.			

101	Case No.:46/8/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/81-ALC2/2012 17.07.2012	Status:Approved
	HQ File :01/81/050/00169/AM13/	RLA File :03/95/040/00197/AM13/	Lic.No/Date:0310699774 26.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.7.2012 as under:- 1. Words “ Aluminium Conductors 6/5.04 mm & 10/5.03 mm” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 47830 Kgs. 3. Quantity of import item at Sl. No. 1 may be allowed as 44731 Kgs. inclusive of 4 % wastage taking clue from SION C-1. 4. Quantity of import item at Sl. No.2 may be allowed as 3800 Kgs on net to net basis. R/A may take suitable consequential action accordingly.			

Offline 17.07.2012

SI No. 116

CASE NO. AR-129	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 08/81	F.No.01/81/050/440/AM10/DES-II
Dated:17.07.2012	Advance Licence No. 0510257035 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : NC observed that similar case is being considered in NC-I and decided to defer case till NC-I decides the matter. The case stands deferred and to be relisted on 31.07.2012.

SI No. 117

CASE NO. AR-130	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 08/81	F.No.01/81/050/578/AM10/DES-II

Dated:17.07.2012	Advance Licence No. 0510259435 dated 25.02.2010	
	RLA's 05/23/40/176/AM10	F.No.

Decision : NC observed that similar case is being considered in NC-I and decided to defer case till NC-I decides the matter. The case stands deferred and to be relisted on 31.07.2012.

SI No. 118

CASE NO. AR-131	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 08/81	F.No.01/81/050/17/AM10/DES-II
Dated:17.07.2012	Advance Licence No. 0510237295 dated 27.02.2009
	RLA's F.No. 05/24/40/525/AM09

Decision : NC observed that similar case is being considered in NC-I and decided to defer case till NC-I decides the matter. The case stands deferred and to be relisted on 31.07.2012.

SI No. 119

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 08/81	F.No.01/81/050/013/AM12/DES-II
Dated:17.07.2012	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 28.08.2012.

SI No. 120

CASE NO. AR- 134	M/s. Injecto plast Pvt. Ltd.
Meeting No. 08/81	F.No.01/81/050/0503/AM12/DES-II
Dated:17.07.2012	Advance Licence No. 0710019934 dated 29.11.2010

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 28.08.2012.

SI No 121

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 08/81	F.No.01/81/050/56/AM12/DES-II
Dated:17.07.2012	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

Case No 122

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 08/81	F.No.01/81/050/38/AM12/DES-II
Dated:17.07.2012	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

SI No 123

CASE NO. AR- 103	M/s. Bharat Udyog, Kathua (J&K)
Meeting No. 08/81	F.No.01/81/050/228/AM10/DES-II
Dated:17.07.2012	Advance Licence No. 1810002271 dated 27.06.2008
	RLA's F.No.18/24/040/001/AM12

Decision : NC observed that reply of the firm has still awaited despite two reminders hence decided to send final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 28.08.2012.

SI No 124

CASE NO. AR- 104	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 08/81	F.No.01/81/050/683/AM08/DES-II
Dated:17.07.2012	Advance Licence No. 1110016857 dated 26.02.2009
	RLA's F.No.11/24/040/051/AM08

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 28.08.2012.

SI No. 125

CASE NO. AR- 106	M/s. Minex Metallurgical Company Ltd.
Meeting No. 08/81	F.No.01/81/050/223/AM09/DES-II
Dated:17.07.2012	Advance Licence No. 0310465214 dated 17.03.2008
	RLA's F.No.03/95/040/01215/AM08

Decision : NC observed that reply of the firm has still awaited despite two reminders hence decided to send final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 28.08.2012.

SI No 126

CASE NO. AR- 108	M/s. Horizon polymer Engineering Pvt. Ltd
Meeting No. 08/81	F.No.01/81/162/0755 /AM12/DES-II
Dated:17.07.2012	Advance Licence No. yet to be issued (para 4.4.2 of FTP)
	RLA's F.No.08/24/40/0162/AM12

Decision : NC observed that reply of the firm has still awaited despite two reminders hence decided to send final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 28.08.2012.

SI No. 127

CASE NO. AR- 85	M/s. Intek Tapes Pvt. Limited
Meeting No. 08/81	F.No.01/83/050/612/AM08/DES-II
Dated:17.07.2012	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 28.08.2012.

SI No. 128

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 08/81	F.No.01/81/50/329/AM10/DES-II
Dated:17.07.2012	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 28.08.2012

SI No. 129

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 08/81	F.No.01/81/50/211/AM10/DES-II
Dated:17.07.2012	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

SI No. 130

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 08/81	F.No.01/80/50/0241/AM06/DES-II
Dated:17.07.2012	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 28.08.2012

SI No. 131

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 08/81	F.No.01/80/50/01424/AM04/DES-II

Dated:17.07.2012	Advance Licence No. 3410009450 dated 08.01.2004

Decision : NC observed that reply of the firm has still awaited despite two reminders hence decided to send final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 28.08.2012.

SI No. 132

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 08/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:17.07.2012	Advance Licence No. i. 3110026900 dated 16.10.2006 ii. 3110023827 dated 08.02.2006 iii. 3110020969 dated 28.06.2005

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

SI No. 133

CASE NO. AR- 13	M/s. Leither ShriramManufacturing ltd.
Meeting No. 08/81	F.No.01/80/50/173/AM10/DES-II
Dated:17.07.2012	Advance Licence No. 0410116762 dated 30.8.2010

Decision :NC observed that reply of the firm has been received and forwarded to DHI for examination. The case stands deferred and to be relisted on 28.08.2012.

SI No. 134

CASE NO. AR- 15	M/s. Rajhans Impex , Jamnagar
Meeting No. 08/81	F.No.01/80/50/242/AM12/DES-II
Dated:17.07.2012	Advance Licence No. i.24100324354 dtd 21.6.11 ii.2410033360 dtd 17.8.2011 iii 24100324345 dtd 21.6.2011

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

SI No. 135

CASE NO. AR- 17	M/s. Vijai Electrical ltd
Meeting No. 08/81	F.No.01/81/50/124/AM10/DES-II
Dated:17.07.2012	Advance Licence No. 0910043050 dated 11.8.2010

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 28.08.2012.

SI No. 136

CASE NO. AR- 18	M/s. Vijai Electrical ltd
Meeting No. 08/81	F.No.01/81/50/111/AM11/DES-II
Dated:17.07.2012	Advance Licence No. 0910042937 dated 30.7 .2010

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 28.08.2012.

SI No. 137

CASE NO. AR- 19	M/s. Rotomag motors & Controls (P) Ltd.
Meeting No. 08/81	F.No.01/81/50/164/AM12/DES-II
Dated:17.07.2012	Advance Licence No. 3410030665 dated 21.06.2011

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

SI No. 138

CASE NO. AR- 20	M/s. Singhania Alu-Foil Mgf. Co.
Meeting No. 08/81	F.No.01/81/50/46/AM12/DES-II
Dated:17.07.2012	Advance Licence No. 0510286840 dated 25.03.2011

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

SI No. 139

CASE NO. AR- 21	M/s. Singhania Alu-Foil Mgf. Co.
Meeting No. 08/81	F.No.01/81/50/309/AM11/DES-II
Dated:17.07.2012	Advance Licence No. 0510274796 dated 12.10.2010

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

SI No. 140

CASE NO. AR- 22	M/s. U.M. Cables Ltd.
Meeting No. 08/81	F.No.01/81/50/370/AM11/DES-II
Dated:17.07.2012	Advance Licence No. 0310606224 dated 14.02.2010

Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(37)/2011-IPHW dated 16.03.2012 as under:-

1. The import of 137764.673Kms of Optical Fibre may be permitted inclusive of 2% Wastage as requested for by the party.
2. The import of 48956.51 Kgs of Polybutylene Terphthalate (PBT) may be permitted inclusive of 2% wastage.
3. The Import of 29368.5Kgs of Thixotropic Jelly Compound Filling may be permitted inclusive of 2% wastage.
4. The import of 256888 Kgs of HDPE Compound may be permitted inclusive of 2% wastage.
5. The import of 139.914 Kgs of Colouring Ink may be permitted inclusive of 6.5% wastage as requested for by the party.
6. R/A may take suitable consequential action accordingly.

SI No. 141

CASE NO. AR- 23	M/s. Sterlite Industries (India) Ltd.
Meeting No. 08/81	01/81/162/217/AM-13/DES-II, AA No.-0310472456 dtd 29.5.2008
Dated:17.07.2012	RLA F.No. 03/88/040/374/AM08

Decision :NC decided to ratify the norms of above AA on repeat basis and as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 13.7.2012 as under:-

Taking clue form SION C-1503 the import of copper concentrate is allowed 1.04 kg/kg copper content in export product.

However, the firm may pay applicable duty for retrieval of other metals from imported copper.

R/A may take suitable consequential action accordingly.

SI No. 142

CASE NO. AR- 24	M/s. Sterlite Industries (India) Ltd.
Meeting No. 08/81	01/81/50/240/AM10/DES-II, AA No- 0310025557 dtd 06.01.2009
Dated:17.07.2012	RLA F.No. 35/24/40/025/AM09

Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 13.7.2012 as under:-

Taking clue form SION C-1503 the import of copper concentrate is allowed 1.04 kg/kg copper content in export product.

However, the firm may pay applicable duty for retrieval of other metals from imported copper.

R/A may take suitable consequential action accordingly.

SI No. 143

CASE NO. AR- 25	M/s. Magppie international ltd
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Meeting No. 08/81	01/80/50/162/695/AM07/DES-II
Dated:17.07.2012	AA No.-0510191655 dtd 25.09.2006

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

SI No. 144

CASE NO. AR- 26	M/s. Daki Engg.
Meeting No. 08/81	01/81/50 /448/AM11/DES-II
Dated:17.07.2012	AA No. 2410027741 dtd 18.03.2011

Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(186)2010-ME dated 16.05.2012 as under:-

1. The quantity of imported Alumunium alloy Rod (item at SI No. 1) is allowed 24.58 MT inclusive of 63% wastage.
2. The consumables item i.e. cutting wools is allowed within 2% of FOB value of export. However the measuring instruments and its accessories is not allowed for import as it is not supplied with the export product.
3. R/A may take suitable consequential action accordingly.

SI No. 145

CASE NO. AR- 27	M/s. A-1 Fence products Co. Pvt. Ltd.
Meeting No. 08/81	01/81/50/ 70/AM12/DES-II
Dated:17.07.2012	AA No.0310632798 dtd 15.4.2011

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 28.08.2012.

PART – C – DEFERRED

SI No. 20

CASE NO. C- 05	M/s. Aster Pvt. Ltd.
Meeting No. 08/81	F.No. 01/81/162/451/AM12DES-II
Dated:17.07.2012	Clarification sought as to whether DEPB benefit is available under entry at SIno. 24 of the product group "Engineering" on export of "Galvanised Towers and Parts with Accessories"

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.07.2012:-

1. Details of raw materials/inputs used in the manufacture of Mobile Towers with documentary evidence thereof.
 2. Information in respect of SI. No. 3, 4 & 5 of Standard Deficiency Format for the different types/classes of Mobile Towers.
- The case stands deferred and to be relisted on 28.08.2012.
